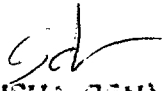


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP. No. .... /199

Versus .....

| Date of Order | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
|---------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 23.12.94      | <p>QA 668/94</p> <p>Mr. R.N. Mathur - Counsel for the applicant.</p> <p>The learned counsel for the applicant has not been able to satisfy us that the Nuclear Power Corporation of India Ltd. is a body, notified as per the provisions contained in Section 14(2) of the Administrative Tribunals Act, 1985, conferring jurisdiction upon this Tribunal to adjudicate the grievances of the applicant. This application is not entertainable and it may be returned to the applicant for its presentation before an appropriate forum.</p> <div style="display: flex; justify-content: space-between;"><div style="text-align: center;"><br/>(USHA SEN)<br/>MEMBER (A)</div><div style="text-align: center;"><br/>(GOPAL KRISHNA)<br/>MEMBER (J)</div></div> |